

COURT - I**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)****IA No. 661 of 2016****In****Appeal No. 264 of 2015****Dated: 12th January, 2017****Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member****In the matter of :****SKS Power Generation (Chhattisgarh) Ltd. ...Appellant(s)
Vs.
Rajasthan Electricity Regulatory Commission & Ors. ...Respondent(s)****Counsel for the Appellant(s) : Mr. Vaibha Joshi
Mr. Prabal Mehrotra****Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R.1
Mr. Puneet Jain and
Ms. Chhaya Kirti for R.2
Mr. Deepak Khurana for R.11****ORDER****IA No. 661 of 2016****(Appl. for urgent listing)**

We have heard learned counsel for the parties. We do not find any reason to hear the appeal urgently.

Application is dismissed. The parties are at liberty to mention the matters in the last week of March.

**(I. J. Kapoor)
Technical Member
ts/sh****(Justice Ranjana P. Desai)
Chairperson**